



IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

INTERIM APPLICATION (L) NO. 12102 OF 2026

IN

SUIT (L) NO. 12101 OF 2026

Aditya Dhar ..Applicant
Versus
Santosh Kumar & Anr. ...Defendants

Dr. Birendra Saraf Senior Counsel a/w Mr. Parag Khandhar, Ms. Chandrima M.,
Ms. Siddhi Somani, Ms. Zara D. i/b DSK Legal for the Applicant.
Ms. Shweta Vora- Representative of Applicant.
Adv. Chintan Bhura for the Defendant No.1.
Ms. Reeti Shetty, Ms. Cahru Shukla i/b Ms. Charu Shukla for the Defendant No.3.
Mr. Harit Lakhani a/w Abhishek Mookherjee i/b Shardul Amarchand Mangaldas
& Co. for Defendant No.4.
Ms. Nupur Jalan a/w Ms. Meenaz Kakalia for Defendant No. 5.
Mr. Santosh Kumar -Defendant No. 1 present.

CORAM : **ARIF S. DOCTOR, J.**
DATE : **30th APRIL, 2026**

P.C.

1. The Court had on the previous occasion passed the following Order:

"1. Today, Mr. Faldesai, learned counsel has entered appearance on behalf of Defendant No.1 and sought time to file an affidavit-in-reply. He prays for and is granted two weeks time to file an affidavit-in-reply.

2. I then put to Mr. Faldesai as to why the present suit is itself could not be worked out.

3. Dr. Saraf, learned senior counsel appearing on behalf of the Applicant/Plaintiff submitted that the Applicant/Plaintiff would have no objection in working out the suit if Defendant No.1 refrains from making

Areeb

per se defamatory statements. He further submitted that it would always be open for Defendant No.1 to adopt appropriate legal proceedings and make any claim against the Plaintiff, which could then be met by the Plaintiff.

4. Mr. Faldesai submitted that he would also take instructions from Defendant No. 1 on this aspect.

5. Stand over to 30th April 2026 (HOB).

6. Ad-interim relief, granted earlier, to continue till the next date.”

2. Mr. Bhura, learned counsel appearing on behalf of the Defendant No.1 (who is present in Court) has tendered an apology for the statements made in the press meeting held on 30th March, 2026.

3. Dr. Saraf, learned Senior Counsel appearing on behalf of the Plaintiff submits that, in light of the apology tendered, the Plaintiff does not wish to precipitate the Suit for damages. He accepts the said apology and submits that the Suit can now be accordingly disposed of.

4. In light of the aforesaid, nothing further survives in the Suit and the same is accordingly disposed of.

5. It is made clear that if Defendant No. 1 has any claim to make against the Plaintiff with regard to the script of the film “Dhurandhar: The Revenge (2026)”, he shall be at liberty to do so and that this order shall not, in any manner come in the way of such claim.

6. Refund of Court fees if any as per the rules.

[ARIF S. DOCTOR, J.]